

labour in sweeping, cleaning and watching in any of these establishments after taking into account the relevant factors as contained in Section (10) of the Contract Labour (Regulation & Abolition) Act, 1970.

Penalty to Government employees

8349. SHRI RAJANTH SONKAR SHASTRI: Will the PRIME MINISTER be pleased to state:

(a) the number of Government servants given the penalty of dismissal, removal and compulsory retirement from service during the last three years; and

(b) the main reasons for awarding such a major penalty?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI-MATI MARGARET ALVA): (a) and (b). The information regarding the number of Govt. Servants given the penalty of dismissal, removal and compulsory retirement is not centrally available, since the power to impose such Penalties is exercised by disciplinary authorities in various Ministries/Depts. at different levels for different categories of employees as specified in the relevant disciplinary rules. A penalty can be imposed for only good and sufficient reasons. The quantum of penalty depends upon the gravity of misconduct and the facts and circumstances in each case.

Using of Penal Powers Under DDA Act, 1957

8350. SHRI RAMCHANDRA VEER-APPA: Will the Minister of URBAN DEVELOPMENT be pleased to state the list of cases in which DDA has invoked its penal powers under the Development Act, 1957 to punish unauthorised construction and misuser in the Lal Dora of villages falling in

its 'Developed Area' in the Western Zone of Delhi during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): The information is being collected and will be laid on the Table of the Sabha.

Leather Finishing Units.

8351. DR. SHRIMATI K.S. SOUNDARAM: Will the PRIME MINISTER be pleased to state:

(a) the number of public sector leather finishing centres, State-wise;

(b) whether the Government propose to take over all the leather finishing centers in Tamil Nadu; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P.K. THUNGON): (a). There are two Central Public Sector Enterprises which are manufacturing and marketing leather & Leather products and having their registered Office in the State of Uttar Pradesh.

(b) At present there is no such proposal under consideration of the Government.

(c) Does not arise.

[Translation]

Development works in public sector undertakings in Rajasthan.

8352. PROF RASA SINGH RAWAT: Will the PRIME MINISTER be pleased to state:

(a) the major development works undertaken in various public sector units in

Rajasthan during the last three years;

(b) whether there is any proposal to set up new public sector units in Rajasthan during the Eighth Five year plan;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P.K THUNGON): (a) to (d). There are six Central Public Sector Enterprises having their registered Offices in the State of Rajasthan as on 31-3-1991. During the last three years the following major projects were taken up by the enterprises in Rajasthan:

- (i) Ramura Agucha Mine
- (ii) Chanderiya Lead-Zinc Smelter
- (iii) Sodium Sulphate Plant
- (iv) Iron Fortified salt Plant

Setting up of new undertakings in the Central Public Sector are being kept into consideration the techno-economic feasibility of the project and balanced regional development of the Country. The Eighth Plan has not been finalised.

[English]

Package for Tiny Sector

8353. SHRI R. SURENDER REDDY: Will the PRIME MINISTER be pleased to state:

(a) whether the Union Government are formulating a comprehensive policy for the tiny sector; if so, the details thereof;

(b) whether the Government propose

to extend all concessions and incentives available to the small sector to the tiny sector also;

(c) if so, the details thereof;

(d) whether the Government also propose to promote agro-base tiny industries to make the villages self-sufficient; and

(e) if so, the measures being considered in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KURIEN): (a) Yes, Sir.

(b) to (e). Details of the package for the tiny sector are being worked out in consultation with the concerned Ministries/Departments.

Programme Implementation Report of States

8354. SHRI ARJUN CHARAN SETHI: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether the Government have set up any agency to verify the correctness of the reports submitted by the State Governments regarding implementation of programmes;

(b) if so, the details thereof; and

(c) the basis on which such agencies assess the success of the concerned project?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI H. R. BHARDWAJ): (a) to (c). The information is being collected and will be placed on the Table of the House.